

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.1

Service Tax Appeal No.338 of 2010

(Arising out of Order-in-Appeal No.18/ST/B-I/2010 dated 11.06.2010 passed by Commissioner(Appeals) of Central Excise, Customs & Service Tax, Bhubaneswar.)

Shri Akshay Kumar Mondal

Contractor of M/s. Balasore Alloys Limited

(Vill-Kantabania, P.O.Kasimpur, Via – Remuna, Dist.Balasore-756019, Orissa.)

...Appellant

VERSUS

Commissioner of Central Excise, Bhubaneswar-I

.....Respondent

(C.R. Building, Rajaswa Vihar, Bhubaneswar-751007, Orissa.)

APPEARANCE

NONE for the Appellant (s)

Shri A.Roy, Authorized Representative for the Revenue

CORAM: HON'BLE SHRI ASHOK JINDAL, MEMBER(JUDICIAL)

HON'BLE SHRI K. ANPAZHAKAN, MEMBER(TECHNICAL)

FINAL ORDER NO. 75953/2023

DATE OF HEARING : 6 July 2023

DATE OF DECISION : 6 July 2023

Per : ASHOK JINDAL :

On matter being called, neither anybody appeared on behalf of the appellant nor is there any adjournment request in spite of notice having been sent to them well in advance. It has been noticed that the matter has come up regularly on board, but on all the earlier occasions, the appellant was unrepresented. It is appearing that the appellant is not interested in pursuing their appeal before the Tribunal.

2. In these circumstances, the appeal is dismissed for non-prosecution.

(Dictated and pronounced in the open Court.)

Sd/
(ASHOK JINDAL)
MEMBER (JUDICIAL)

Sd/
(K. ANPAZHAKAN)
MEMBER (TECHNICAL)

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